

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

213. IA/5611/2023 IA/109/2024 IA/112/2024
IVN.P/2/2024 IA/1652/2024 C.P. (IB)/1236(MB)2020

IN THE MATTER OF

Shapoorji Pallonji Finance Pvt Ltd

... Petitioner

Vs

Rajesh Construction Company Pvt Ltd

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 01.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant

IA/112/2024:

Adv. Neelanshu Roy (VC)

IA/1652/2024:

Adv. Viraj Parikh (PH)

IA/109 of 2023 & IA/112 of 2024:

Adv. Shyam Kapadia (PH)

For the Respondent

IA/109/2024, IA/112/2024:

Adv. Amir Arsiwala (R1) (PH)

For the Intervenor

IVN.P/2/2024:

Adv. Shyam Kapadia (PH)

Adv. Tejas Madhavi (PH) (R2)

Adv. Amir Arsiwala (R1) (PH)

ORDER

IA/109/2024 IA/112/2024- Counsel for the Applicant have advanced their arguments and prays for a week's time to tender the written submissions. Allowed as prayed for. Adjourned to **08.07.2024**.

IA/5611/2023, IVN.P/2/2024 & IA/1652/2024- Adjourned to **09.08.2024**.

Sd/-

MADHU SINHA

Member(Technical)

/Ziyaul/

Sd/-

REETA KOHLI

Member(Judicial)